

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

LOK SABHA  
UNSTARRED QUESTION NO.2935  
TO BE ANSWERED ON 6<sup>th</sup> AUGUST, 2015

UTILISATION OF LANDS

2935. SHRI ASADUDDIN OWAISI:

Will the Minister of SHIPPING be please to state :

पोत परिवहन मंत्री

- whether a large pool of land is lying unused under the various Port Trusts in the country;
- if so, the details thereof, Port Trust-wise;
- whether the Cochin Port Trust proposes to lease out land for building granaries and if so, the details thereof;
- whether other ports also propose to utilise their unused land and increase revenue generation; and
- if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON. RADHAKRISHNAN)

(a)&(b):The details of lands lying unused in Major Ports is as follows:-

S.No.	Name of the Port	Total Land (in acres)
1.	Kolkata	3765
2.	Haldia	1304
3.	Paradip	1625
4.	Visakhapatnam	1269
5.	Kamarajar	1387
6.	Chennai	121
7.	V.O. Chidabaranar Port	647
8.	Cochin	342
9.	New Mangalore	160
10.	Mumbai	190
11.	Jawaharlal Nehru Port	1771
12.	Kandla	2023
	<b>Total</b>	<b>14604</b>

(c): Cochin Port Trust has decided to invite tenders for lease of 1.215 HA of land for 30 years on annual lease rent basis for warehouse purpose (setting up of silos and infrastructure facilities for handling food grains) in the back up area of Q8 berth at Willingdon Island on tender-cum-auction and on assurance of Minimum Guarantee Tonnage (MGT) of 2 lakhs tonnes per annum.

(d)&(e): Yes madam. The land of Major Ports are utilised in accordance with the land use plan of the concerned Port and all Major Ports have drawn up plans to utilise all their lands available with them. To ensure that land resources are put to their optimum use and to ensure optimum value is realised by licensing/leasing port land through a transparent tender-cum-auction methodology, the Land Policy Guidelines for Land Management by Major Ports has been brought out by this Ministry in 2014. The Land Policy Guidelines has laid down the procedure for revision of rates to enable maximum resource generation for the Major Ports and methodology for regular updating of the rates in line with the corresponding market rates.

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